Annexure - I- Detailed Report

The C & AG has included the audit case relating to M/s. St. Thomas Wood Industries. Available for the year 2006 - 07 in the audit report for the year ended 31.03.2009 (Vol. II) vide para 4.4.1.1.

As per the observations in the Local Audit Report, the books of accounts of the assessee were called for and verified in detail. On verification, it was found that the entire purchase of packing cases was not effected by the assesses from 5 persons pointed out in the audit note. As per the purchase Lills and vouchers produced for verification, the purchases were effected from unregistured dealers numbering to more than 70 persons. As per the records, the above 5 dealers had no turnover exceeding Rs. 5,00,000/- and they were found to be not liable for registration under the KVAT Act. This aspect was confirmed by the Chartered Accountant who had conducted the compulsory audit under section 42 of the Act, a copy of which was already forwarded along with the reply to audit. The observation in audit was that as per the purchase list filed by the assessee, the major share of the purchases is effected from 5 ourseristered dealers. The emplanation of the eastering was that it was the to the laziness and mistake of the accountant that the purchases were shown as only from \$ persons instead of listing the 70 odd suppliers. He has mentioned that name of only persons in the purchase list. Assessing authority examined the contentions of the dealer with the books of accounts produced including purchase vouchers and on personal enquiry revealed that there is some merit in the contention of the assesses, The verification of accounts also revealed that the five persons have the following turnover only during the year 2006-07 and found that all there five persons have all exceeded the turnover of 5 lakks to get registered under KVAT Act 2008. The details of their turnover as per books of accounts are given below.

1. Vasu Vallachir	Rs. 479640/-
2. Jose Vallachira	Rs. 287461/-
3. Sunil Perinchery	Rs. 175425/-
4. Davis Perinchery	Rs. 192699/-
5. Unnikrishnan Pattambi	Rs. 193873/-

The contention of the assesses was found to be acceptable as per the books of accounts produced and in the light of the above facts; the objection in audit was found to be unsustainable.

Without prejudice to the above, coming to the quantification of the escape of Registration Fee and Penalty arrived on by the audit, it is also seen that there are some factual mistakes. The registration fee stated to be escaped is fixed at Rs. 1,00,000/- i.e., maximum registration fee of Rs. 20,000/- each from 5 dealers. The maximum registration fee has been estimated solely for the reason that the turnover of the purchasing dealers would be above crores of rupees considering the sales effected by them to other dealers. This observation of the audit is purely based on presumptions and surmises. As per the details of purchases relied on by the audit in estimating the tax due for the purpose of determination of the penalty, the details of sales turnover is as follows:

Vasu Vallachira
Rs. 17,95,680)

Jose Vallachira
Rs. 19,56,990/
Sunil Perinchery
Rs. 11,12,890/
Davis Perinchery
Re. 12,38,400/
Unnikrishnan Pattambi
Rs. 10,08,570/-

In order to levy Registration fee of Rs. 20,000/- each from the dealer, they should have turn over above Rs. 4,10,00,000/-

Apart from the above purchase details available in the assessment records, there are no other material evidences either with the assessing authority or with the audit party to show that the turnover of the purchasing dealers have exceeded Rs. 4.10.00,000/- There are no evidences to show that the above dealers have effected sales of packing cases to any other dealers in Kerala. In the absence of such evidences, the observation that the turnovers of the above dealers are above crores of rupees and thereby, they are liable to pay the maximum registration fee of Rs. 20,000/-each is not legally sustainable. The entire findings of audit are based on the purchase details available in the assessment records. If this is to be regarded as the purchase turnover of the above 5 dealers, though no such evidences are revealed on verification of the accounts the estimation of the quantum of penalty is arrived at double the rate

is tax on the turnover conceded in the purchase list, the audit in not justified in estimating another turnover for the purpose of levy of registration fee. Based on the turnover conceded in the purchase list, the registration fee, if any, due from the above 5 dealers as per the table to Section 16(1) of the Act are as follows.

	Turnover	Regi	stration fee due
Vasu, Vallachira	Rs. 17,95,680/-	a a a	Rs. 1,200/-
Jose, Vallachira	Rs. 19,56,990/-	10.00	Rs. 1,250/-
Sunil, Perincherrry	Rs. 11,12,690/-		Rs. 1,050/-
Davis, Perincherry	Rs. 12,68,400/-	Sali Agrica	Rs. 1,075/-
Unnikrishnan, Pattambi	Rs. 10,08,670/-	da fabrica	Re. 1,025/-
el x dinenos escoparios.			
South Electrical season and an artist		mentagaga	Rs. 6,600/-
**			

As per the third provision to section 6(1) of the KVAT Act where the total turnover of a dealer, other than an importer or casual trailer or agent of a non-resident dealer or dealer in jewellery of gold, silver and platinum group metals and silver articles or contractor, exceeds ten lakh rupees for the first time during the course of an year, such dealer shall be liable to pay tax under this sub-section only on the turnover in excess of ten lakh rupees. By virtue of the above provisions, the above dealers are liable to pay tax only on the turnover exceeding Rs. 10,00,000/- as the assessment year under question is the first year of their business and their turnover has exceeded Rs. 10,00,000/- for the first time. The audit has no case that the above 5 dealers have done business in the previous years or no such material evidence is available with the assessing authority. The above 5 dealers are liable to pay tax only on the turnover exceeding Rs. 10 lakhs during the assessment year 2006-07. So, the tax liability, if any, of the above 5 dealers has to be worked out as follows.

* *	Total Turnover	Taxable Turniver	Tax due @ 4%
Vasu, Vallachira	Rs. 17,90,680/-	Rs. 7,95,880/-	Rs. 31,827/-
Jose, Vallachira	Rs. 19,56,990/-	Rs. 9,56,990/-	Rs. 38,280/-
Sunil, Perincherrry	Rs. 11,12,690/-	Rs. 1,12,690/-	Rs. 4,508/-
Davis, Perincherry	Rs. 12,68,400/-	Rs. 2,68,400/-	Rs. 10,736/-

Unnikrishnan, Pattambi Rs. 10,08,570/- Rs. 8,570/- Rs. 843/Total Rs. 85,694/-

The total tax due from the above 5 dealers come to Rs. 85,694/- only and penalty at twice the rate comes to Rs. 1.71.388/-. Hence, it can be seen that the escape of registration fee and penalty amounts to Rs. 1.77.988/- only as against Rs. 8.57 lakhs pointed out in the audit report. It is also pertinent to note that levy of penalty at twice the amount of tax due is not mandatory. The penalty contemplated under section 67(1) of the Act is an amount not exceeding twice the amount of tax sought to be evaded.

Considering the above facts, the observation of the audit is not sustainable.

Joint Commissioner (A&I)

(15) in section 57, to sub-section (3), the following proviso shall be inserted, namely:—

Provided that the power of the Deputy Commissioner to remand a case is limited to ex-parte orders only.";

(16) in section 67, for the existing proviso, the following proviso shall be substituted, namely:—

Provided that in the case of item (c) above, a minimum penalty of rupees One Thousand shall directed to be paid.":

- (17) in the SCHEDULES,-
 - (a) in the First Schedule,-
- (i) in serial number 4A, item number (2) and the entries against it in columns (2) and (3) shall be omitted;
- (ii) after serial number 18 and the entries against it in columns (2) and (3), the following serial number and entries shall, respectively, be inserted, namely:—
 - "18A. Flour, Sooji
 - (1) Wheat or meslin flour

1101.00.00

(2) Maida

....;

(3) Sooji

- (iii) in serial number 35A, in the entry in column (2), the words "paper cups" shall be added at the end;
- (iv) in serial number 42, for the entry against it in column (2), the following entry and Note shall be substituted, namely:—

"Rice issued from Central/State Government depots or sold by Food Corporation of India for sale by authorized ration dealers

Note:—This entry shall be deemed to have come into force on the 1st day of April, 2005";

(v) after serial number 42A and the entries against it in columns (2) and (3), the following serial number and entries shall, respectively, be inserted, namely:—

"42B. Rice bran oil



A VALUE ADDED TO FRORM NO.12

NOTICE OF DEMAND. See Rules 22,38,41,53, a 551

INCLU CANCE CONDUCT PERSONS P. N. N.

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J. Millert

PROCHEDINGS OF THE COMMERCIAL TAX OFFICER, CHELLA

Present-ST P. G RADHAKRISHNAN

Rend: 1. Notice asshed U.S 25(1) . 2. Reply filed 28.1.2010

CONTRACT TO THE STATE OF

ORDER NO. 3205074045705706 dtd 18\$2/10

M/s Changanacherry Social Service Society is a Khadi Village Industries. Unit approved by Kerala Khadi & Village I.d. Board, denlor in honey scap, furniture etc. on the rolls of this office. The assessment for the year 2005.06 was completed on best judgement by including same suppressed immover and the order issued on 26,03:08. On further scrittiny of the resem certain Surregularities found are brought to the notice of the dentation par Notice U.S. 25(1) of the following proposals.

Tarnover of Sale (Purchased Goods)

明時	Month	Branch	Honey, Suan, Oil	Leather Goods
	04/05	1	186264	30596
		n	2302.50	1300
	SEE OF	ui.	12897	6305
	05/05	1	178696.50	43235
は特別を	11.12	11	2993	1160
	1 10000	111	12612:20	7580
を対け	06/05		223696	28049
		l in	1596	810
	-	111	13615.50	9100
	07/05	1	238688	30381
		1	3856.50	640
Section 1	1 100	111	14384.50	7677
	1-30-5			

		· 医子			er de la fina
	08/9.5	F	296135	50890	1
		10	5444	144	
		111	13152.50	5 (100)	
	09/05	61	173557	17866	
mayby of	There's	11 (1234	376	
		THE			
10 mg 4 mg	10/05	1.3	145000,50	33915	
e sanis r		-11	16.19	STA:	
		m ²	1212850	3140	
	11/05		47.513 (1)	8 8 2 2	
		П	16635	Constraint Constraint	5+6-54-5
	12/05	T	231631	45094	
		11	14574.50	13249	
	01/06		Tables 1	41240	end the Atlan
	Tomas -		19869	19561	
	02/06	4	1. m (51) .30	370 i 6-70 i	
		Tu	1(13)	7218	
	03/06	1	Comparate Set	District the second	
	as .	IL ,	12245	3837	
	45 - 70	e la company	3426401	166778	
	TOT	AL .	2629723	541074	

Out of the turnover exempted of jun to, furnover of the Long to Alexander 19% turnover of Ra. 5,01,0% to was taxable of 12.5% Long to turnover of Ra. 5,01,0% to was taxable of 12.5% Long to turnover of Ra. 5,01,0% to was taxable of own products and exempted goods (Cane, Corr, Wiled Note the Taxable 14.5%).

15 124 Taxable (c) 4% on Rs 26,29,223/

Rs. 1.05.169.

Leather goods (6, 12.5% on Rs 5,91.074)

4.834

Total

Rs.1,79,053

Above notice served on to the denter on 25.1.10 assesses fried ropty and produced books of accounts on 28.1.10 for the year 2005.06 and verified by the six the ropty the stated that.

- 1. On 30.11.2007 the Andii Team No. 1 from the office of the Depuis Commissioner (AA) Commercial Tax, Kottayam visited and inspected all the books of accounts for the year 2005 2006 and they esseed finder under section 24(1) of the KVA1 ACT dt. (3.3.08 and we are copfied at 10.3.08 by letter No. CS/KHAVAL07.08/214.
- Sh. P.V. Type, Office of the Deputy Commissioner (CA) Commercial factorization was received by this office on 29.03.08 and we have control the entire tax dues for the year 2005-2006 with interest on 30.03.2009.
- Being an NGO, CHASS is having almost all the prediction of Anash & Victoria and we have also purchased some items for the sales at our Khadi.

 Emportums. The list of items sold out of the against an entrance for the year 2005-2006 is enclosed as Amexure No. 1 (Page No. 1 to 6), reconciliation statement between monthly returns and Ledger Amexure No. III (Page No. 1 to 4) for your information. The same list 1 ds already presented and submitted believe SrSt. P.V. type, Ulinoc of the Deputs Commissioner (AA). Commercial Tax, Kottayam while conducting the system of the Assessment Order, as Amexure No. III (Page No. 1 to 10) for your information.

- As per this assessment, the sales turnover of honey, seep and of for the pen2005.06 is Rs. 2.24.795/- only and not Rs. 26.29.2234 as per pour place
 cited notice. The total sales effected for Leather got 4s for the year 700.175
 was Rs. 5.05.769/- out of which Rs. 1.78.885/- was the ades made from the
 cutside purchase and the balance Rs. 3.26.884/- is the own proximenor and
 inspected by Team Mo. 1 of the Midit Party of in the Chines of the Departs
 Commissioner (AA). Commercial Tax, K. stayann.
 - 3. In this regard we may inform you that we have not parchased the functional goods of honey, soup and oil except the raw materials for proopering the same and not claimed the liquid see for the said raw insternals ourself.
- 6. In total we have paid Rs. 27.04 lakes as wages to our Arthurac workers for production of various Khadi & VI goods during the vant 2005.06 and copy of Form No. 13 & 13A in this regard is also enclosed Amesure No. 14 (Page No. 1 to 16) for your information and necessary action.

On verification of the books of accounts it is reversed that the society running beckeeping Indl, and maning contres and the leavey processed in these contres was included in the turnover conceded as non taxable items. The society pure remaineration to these trainers against venches and these begins were included in trading profit and loss accounts at the broat expenses. The accordance proclamed raw honey valued Rs. 1,06,500. For the year 2,005 to treat local honey becomes and processed this raw honey as honey for the which is no sein coming under 1st schedule to VAT ACT as proclams notified by the Khail & Village Industries Commission at the point of sale by the manufacturing units appeared by Madi & Village Industries Board. Hone the tax levies for the sale of honey stop and oil for Rs. 26,29,225/- is treated as non-taxable sales. Also in vertication of accounts sit is ascertained that the sales effected for leader goods as the time of Rs. 1,78,885/- ie. Which was the porchast made home the results. Institute that the sales effected for leader goods as the time of Rs.

following rate as the purchase was effected from same other dealers and this sucsed as under.

SI. No.	Metadesia Physical Association	12 5% taxable	4% taxable	Tax levial.
	Khadi Grama Udy Bhavan, Sastri Ros Kotlayam		34314	13130
2	Khadi Cirama Udy Bhaban, Palace Ros Changamacherry	A CONTRACT OF THE PARTY OF THE	19394	
3	Khadi Bhayan, Ne KSRTC Bus Star Emmanose		nSolve 1998 Section 1998	
4	Total	67617	1142m	有于于一个

Interest in 4%

Settlement fee

Total

Sa. Chat.

Rs. 18,1964

N4 37,1867

This should be paid as prescribed in the demand notice issued.

To

The Secretary, Changanacherry Social Service Secreta Arch Bishops House, Changanacherry,

Gey/-



PROC**PEDINGS OF THE COMMERCIAL TAX OFFICER POWERE**

Read - 1. Notice issued U/S 25(1).

2. Reply filed, dt CT05.10.

ORDER Na.32030774045/06/07

M's Changanacherry Social Service Seciety is a Khadi & Viljage Industries. Unit approved by Kerala Khadi & Viljage 1 til Board, a dealer in hone), juristime etc. on the rolls of this office. On scrutary of the returns, annual return and [3, 13] A certain irregularities are found and brought to the notice of the dealer as per Notice U/S 25(1) for the following proposal

The turnover on sales and output tax due for the return period 2006/07.

		ž
1	Commodify Total turnover Exempted turnover Output lax	
	khadi & Village 1.01.75.332.00 - 1.01.75,332.00 -	B 100 100 100 100 100 100 100 100 100 10
4	hids.	20 X
ĺ	Furniture etc. 44,10,259,00 a 0 5,43,947,00 5	
Ī	Leather 75 209 00 00 12 00 00 00 00 00 00 00 00 00 00 00 00 00	

You had treated as a non-taxable sales of Khadi and Village sales response to the product of Rs. 1,01,75,332's under entry 55 of the list schedule! The exemption is allowable on products activitied by Khadi and Village locast response and product point of sale by the manufacturing limit (trend to 21 as for the stry on multiper scrutiny of the monthly return it was seen that you had pure 21334 holds shape of leather goods etc. and the sale saws treated as non-taxable along which handscraft goods of own produce. Since the dealer was a predict as well as a plantacturer recognizant by Khadi and Village Industries Compussion, and is smallly outside admissible on sales of goods manufactured.

The other item was taxable at the solicitated rate. The turngver exempted you the turnover of Rs. 27.96,9917- was taxable at 4%. Turnover of Rs. 5.59.91 was taxable at 12.5% and only balance turnover relating to sale of own past and exempted goods (cane, coir, window frame etc. are not taxable).

		40000	Section 2		T	Market Committee		- 15		
₩.	13.25.3	aue	CU 4 72	on z	1,90,5	771	1. 1.3(2)			1.1.1
381	ione	ev en	itry 5	X 61 3	" week	artinles.		I R	2550 (B.H.	,879.64
	133.70%	1779	ria en	Sers Pers	104 55	TO Park	hadala		Danker and	CONTRACTOR STATEMENT

were included in the trading problemed loss accounts as the direct remeases. The society not purchased finished goods of honey soap and on except remeases for producing the same and not claimed input tax for the said pay remease consumed. Hence tax levied for honey soap and oil for Rx. 27.96,9917 is as as non faxable sales. Also a verification of the accounts it is ascertained that edit the total sales turnover effected for Rx. 3.59,9167, Rx. 2,45,8217, is at 4% and Rx. 92,9907 is at 12,5% taxable and the balance Rx. 2.21,1057 is the own production made from the Unit. This times is assessed as under

Sl. No.	Name of the sales outlet	12.5%	4% taxable	Tax levied
1	Khadi Gramodyog Bhavan, Sastri Road, Kottayam	85,545.00	1,72,364	17,588.90
2	Khadi Gramodyog Bhavan, Palace Road Changanacherry	7,445.00	73,457.50	3,869.00
8 1 4 40	TOTAL SALLES	92,990.00	2,45,821.50 Interest @ 38%	21,457.66
		100	Settlement fee	

This should be paid as prescribed in the demand nonce assued

The Secretary
Changanacherry Social Service Societis
Arch Bishop House
Changanacherry

Compression Last VIII

Cicv/

To:

	TITE T CO.000.50
Leather goods (@ 12.5%	Rs. 69.989.50
Leather goods ka 12.5% Rs. 5.59.916/- entry 54, 5° Schedule	Rs. 1.81,869.14
The second secon	Rs. 1,81,869.90
Short levy of output tax amount to	1 to a ser mar miles

This should be paid with interest and settlement fee as per rules

Above the notice was served on to the dealer and the assessee filed reply and produced books of accounts for the year 2006.07 and verified by me in the reply was stated that "Being an NGO approved by both Central land State Govi, CHASS is having the production and marketing and almost all Khadi and Villaga industries. Units. We are having one honey processing charter and its training center at Samrudha Kurumpanadom, and also running Leather chapped manufacturing its training programme at Khadi Centre, Athirampuzba.

in this regard we may inform you that, we have not purchased the turnheat goods of honey soap and oil except the raw materials for producing the same and not charted the input tax for the rad raw materials consumed. These three ilems are already comes under the exampled category list of 21, domain or what and, and, to behaves Commission.

In total we have quick Rs. 31.70 takes as wages to our Artisan Workers and the production of various khand and VI goods during the year 2006.07 and the Sanct can be confurmed from the books of accounts of this institution.

As per joines the Siles terms/er of leather goods for the year 2016 of its ks. 550026 copfol which Rs. 245021/18 4% taxable and ks. 025006 is 12,5% taxable items, was the total sales Rs. 3532117- made from the cutaide purchase and the balance its 221105/18 the seven prediction made from our man. Khaca Centre has appuzha, chappals purchased and sold during the year 2006.07 is shown in a stocking.

Therefore we humbly request your kind self to under stand the facts and graves stated above and further action if any for demanding additional tax together. It meres for the year 2006 to may please be dropped.

Thanking you in anito pation.

(In refine about of the bases of accounts it is revealed that the sofraing bee keeping ladistress and training countes and the heary rices these centres were escluded in the imposes of someoded as non-baseble DE

thouse of demand

HILP TOUR

Registration Certificate No.
Tax Identification No. 320502-74

Demand No.

86-07

Tes

Chass scherry

Take notice that on the basis of return in Form No. 10 filed by you for the return period 2006-07 and/or as per this office awarding three-months of otherwise you are hable to

pro telescentia site shown below.

St. No.	Particulars	Date	Paid	Balance
	na i i	31457		21477
	· Insurvituae			
	Littled	8159		8/54
	Penintry			
	Roen Concent fee			
	Gritora	24 462		24462
	KITAL	24 462	3 Rs	RE 54073

Palance turning to the SA073 at the period of the second o